

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2020**

Name of the Company: Neesa Leisure Ltd
V/s
Jaipur Development Authority

Section of the Companies Act : Section 60(5) of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NANDISH CHUDGAR	ADV.	APPLICANT	
2.				

ORDER

The Applicant is represented through learned counsel.


The Applicant as well as registry is directed to issue notice to the Respondent.

Meanwhile, the Petitioner is directed to remove the defect and give the translated copy of the agreement entered (in page no. 43) of Jaipur Development Authority.

List the matter on 11.02.2020.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 8th day of January, 2020


MANORAMA KUMARI
MEMBER JUDICIAL